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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, CGO COMPLEX
NEW BOMBAY

Application No.CAT/BOM/O.A.194/86.

Shri R.D.Margale & Others

.... Applicants

v/s

General Manager,
Ammuniation Factory, Kirkee,
Pune.

.... Respondents

Coram: J.G.Rajadhyaksha,
Member (A)

M.B.Mujumdar,
Member (J)

Dated: 10.9.1986.

Order : (Per Mujumdar, Member (J)).

Today the application is fixed for admission.

A notice of today's date was issued to applicant's advocate, Mr.Rairkar. But though the notice is served on him, he has not remained present today. The Applicants also are not present. On going through the application & record the applicants grievance appears to be that they should be given equal Pay as the pharmasists working in other department of the Union of India are getting. The applicants are working in the Ammunition Factory at Kirkee. But it is obvious that they have joined the service with Ammunition Factory at Kirkee with open eyes and in the Scale offered by the Factory.

Principle of equal Pay for equal work cannot be legally enforced in the present circumstances.

Hence we find that the applicants case is not fit to adjudication or trial by this Tribunal.

Application is therefore summarily rejected.

Sd/-

(J.G.Rajadhyaksha)
Member (A)

Sd/-

(M.B.Mujumdar)
Member (J)